



2026:AHC:10328

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 362 of 2026

Niyaz Ahmad

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ravindra Prakash Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri R.P. Srivastava, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the mother of the writ petitioner namely, Nazbunnisha was a Safai Karmi who died-in-harness on 26.09.2020, the writ petitioner had earlier approached this Court for according post retiral benefits while filing Writ-A No. 10530 of 2024. Learned counsel for the writ petitioner submits that the writ petitioner is entitled to be accorded compassionate appointment.
3. Learned Standing Counsel submits that the claim of the writ petitioner respondent no. 3 competing claims, suitability, eligibility.
4. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by third respondent, District Panchayat Raj Officer, District Basti.
5. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, District Panchayat Raj Officer, District Basti by **30.01.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of two months bearing in mind the eligibility and suitability and competing claims, if any.

January 16, 2026
Rajesh

(Vikas Budhwar,J.)